

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 52/TT/2023**

Subject : Petition for the determination of transmission tariff from COD to 31.3.2024 in respect of 29 Nos. of transmission assets under “Northern Region System Strengthening-XL (NRSS-XL)” in the Northern Region.

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 20 Others

Parties Present : Shri Venkatesh, Advocate, PGCIL  
Shri Nihal Bharadwaj, Advocate, PGCIL  
Shri Shivam Kumar, Advocate, PGCIL  
Shri Bharath Gangadharan, Advocate, PGCIL  
Shri Kartikeya Trivedi, Advocate, PGCIL  
Shri Kshitij Pandey, Advocate, PGCIL  
Shri Sachin Dubey, Advocate, UPPTCL  
Shri Mohit Jain, Advocate, UPPTCL  
Shri Abhishek Kumar, Advocate, PTCUL  
Shri Karan Arora, Advocate, PTCUL  
Ms. Ritwika Nanda, Advocate, ESUCRL  
Ms. Himangini Mehta, Advocate, HVPNL  
Shri VC Sekhar, PGCIL

**Record of Proceedings**

Since the order in the matter, which was reserved on 27.2.2024, could not be issued before a Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. The Petitioner’s representative submitted that the pleadings had been completed in the matter, and arguments were heard, and requested the Commission to issue an order based on the information already on record.

3. The learned counsel for Respondent No. 19, ESUCRL, urged that ESUCRL may be allowed to file its reply within 7 days. She further submitted that the issue in the present Petition is connected with Petition No. 9/TT/2021, wherein the Commission



has already reserved the order. The learned counsel for Respondent 16 also urged to list the matter again.

4. Considering the submissions of the Petitioner's representative and the learned counsels for the parties, the Commission directed as under:

(a) Respondent No. 19, ESUCRL, to file its reply within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(b) The parties may also file their respective written submissions/notes, if any, within a week with a copy to the other side.

5. The Petition will be listed for the hearing on **23.10.2024**.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

